

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1047**  
TO BE ANSWERED ON: 10.02.2023

**CENSORSHIP ON SOCIAL MEDIA**

**1047. DR. V. SIVADASAN:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) Number of Twitter, Facebook and other social media accounts suspended or removed by the respective companies as per the instructions of Government, social media platform- wise, year-wise data for the last five years;
- (b) number of posts in Twitter, Facebook and social media platforms removed by the companies as per Governmental instruction, social media platform-wise, year-wise data for the last five years;
- (c) whether the aggrieved parties have taken any recourse to judicial remedy; and
- (d) if so, the results thereof?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): The Government policies are assured that ensuring an Open, Safe & Trusted and Accountable internet to its citizens. The Ministry of Electronics and Information Technology (MeitY) issues blocking direction to block access of information by public under section 69A of the Information Technology (IT) Act, 2000. The details of URLs including posts and accounts of various social media platforms and others in the last five years is as provided below:

<b>Year</b>	<b>Facebook</b>	<b>Instagram</b>	<b>Twitter</b>	<b>YouTube</b>	<b>Others</b>	<b>Total</b>
2018	1555	379	224	161	480	2799
2019	2049	75	1041	409	61	3635
2020	1717	1273	2731	2175	1953	9849
2021	1082	464	2851	1121	578	6096
2022	1743	355	3417	809	451	6775

(c) and (d): Yes, there are few instances where aggrieved parties have approached various courts in the country and cases are pending for judgement.

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